

PROF. MADHU DANDVATE : Today is Friday.

[*Translation*]

AN HON. MEMBER : Today is the day of namaz.

[*English*]

SHRI S.M. BHATTAM : I have given several notices of calling attention motions, statements to be made under Rule 377 etc., but none of them has come up before the House. We are only awaiting your decision in the matter and we have never used lung power on the floor of the House. It is only those Members who happen to use their lung power here who get the opportunity, and the rest of us do not get the opportunity. And, therefore, what I request is that whenever notices are given, whether you admit them or do not, do let us know...

(*Interruptions*)

MR. SPEAKER : You are will within your bounds to say that, but I assure you that all these problems are solved when we meet in the first meeting with the opposition and ruling party. We get together, we try to sort out what subjects are to be discussed and practically, we agree on those subjects. But all the things cannot be discussed on one day. Secondly, when we meet in the Business Advisory Committee, we also decide that these subjects are to be discussed. Now, it is upto the hon. Members, whether they make the issue again alive in the House or not, but rest assured that your notices for calling attention or other motions are under due consideration and they will be taken up accordingly. Do not worry about them; whether you use your lung power or not; it is not necessary. I would not like you to exert yourself; rest assured that your subjects will be taken up.

SHRI S.M. BHATTAM : His lung power has been considered today.

PROF. MADHU DANDAVATE : His lung power has been considered today... (*Interruptions*)

SHRI S.M. BHATTAM : I have not mentioned any topic as they do.

MR. SPEAKER : We need not take recourse to anything. Whatever subjects you suggest will be taken up one by one. It is unnecessary to voice these feelings in the House.

SHRI S.M. BHATTAM : I also want to make one more suggestions. When notices are given, let us hear something about them whether they have been accepted or not.

MR. SPEAKER : No; notices for calling attention motions are not discussed on the floor of the House, whether they have been rejected or not. I decide that; that is my will. But I take your consensus... I will let you know; come to me.

PROF. MADAU DANDAVATE : Please supplement your statement by clearing that adjournment motions cannot be taken up in the Business Advisory Committee; that has to come here.

MR. SPEAKER : Yes, we do not do that; that is as per rules. I have to say whether I accept it or reject it.

I assure you that any subject worth consideration will not be thrust aside. No question of voicing it so vociferously.

No, papers laid on the Table

12.02. hrs.

#### PAPERS LAID ON THE TABLE

[*English*]

Annal Report and Review on the working of the Cashew Corporation of India Limited, Cochin for the year 1984-85

THE MINISTER OF COMMERCE (SHRI ARJUN SINGH) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(1) Review by the Government on the working of the Cashew Corporation

of India Limited, Cochin, for the year 1984-85.

- (2) Annual Report of the Cashew Corporation of India Limited, Cochin, for the year 1984-85 along with Audited Accounts and the comments of the comptroller and Auditor General thereon.

*[Placed in Library. See No. LT-1465/85]*

**Annual Report and Review on the working of the Apparel Export Promotion Council, New Delhi for the year ended 31st December, 1983**

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : I beg to lay on the Table :—

1. (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year ended the 31st December, 1984 along with Addited Accounts.

- (1) Statement No. XXIII-Eighth Session, 1982.

*[Placed in Library. See No. LT-1467/85]*

- (2) Statement No. XVII-Ninth Session, 1982.

*[Placed in Library. See No. LT-1468/85]*

- (3) Statement No. XVII-Tenth Session, 1982.

*[Placed in Library. See No. LT-1469/85]*

- (4) Statement No. XVI-Eleventh Session, 1983.

*[Placed in Library. See No. LT-1470/85]*

- (5) Statement No. XII-Twelfth Session, 1983.

*[Placed in Library. See No. LT-1471/85]*

- (6) Statement No. XI-Fourteenth Session, 1984.

*[Placed in Library. See No. LT-1472/85]*

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Apparel Export Promotion Council, New Delhi, for the year ended the 31st December, 1984.

2. A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

*[Placed in Library. See No. LT-1466/85]*

**Statements showing action taking by Government on various assurances, promises and undertakings given by the Ministers during various sessions of Lok Sabha**

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : I beg to lay on the Table the following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha :—

**Seventh Lok Sabha**

(7) Statement No. XI-Fourteenth Session, 1984.

[Placed in Library. See No. LT-1473/85]

8. Statement No. VII-Fifteenth Session, 1984.

[Placed in Library. See No-LT-1474/85]

(9) Statement No. IV-Second Session, 1985.

[Placed in Library. See No.LT-1475/85]

(10) Statement No. I-Third Session, 1985.

[Placed in Library. See No. LT-1476/85]

**Life Insurance Corporation of India, Class I Officers (Revision of Terms and Conditions of Service) Rules, 1985 Notifications under General Insurance Business (Nationalisation) Act, 1972**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table :—

(1) A copy of the Life Insurance Corporation of India, Class I Officers (Revision of Terms and Conditions of Service) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 794(E) in Gazette of India dated the 12th October, 1985 under sub-section (3) of section 43 of the Life Insurance Corporation Act, 1956.

[Placed in Library. See No. LT-1477/85]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 17A of the General Insurance Business (Nationalisation) Act, 1972 :—

(i) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Officers) Amendment Scheme, 1985 published in Notification No. S.O. 770(E) in Gazette of India dated the 15th October, 1985.

Seventh Lok Sabha

Eighth Lok Sabha

(ii) The General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 1985 published in Notification No. S.O. 769(E) in Gazette of India dated the 15th October, 1985.

[Placed in Library. See No. LT-1478/8:]

(3) A copy each of the following Notifications (Hindi and English versions) under section 12 of the Government Savings Certificates Act, 1959 :—

(i) The Post Office Savings Certificates (Amendment) Rules, 1985 published in Notification No. G.S.R. 714(E) in Gazette of India dated the 4th September, 1985.

(ii) The National Saving Certificates (VI Issue) (Amendment) Rules, 1985 published in Notification No. G.S.R. 715(E) in Gazette of India dated the 4th September, 1985.

(iii) The National Saving Certificates (VII Issue) (Amendment) Rules, 1985 published in Notification No. G.S.R. 716(E) in Gazette of India dated the 4th September, 1985.

(iv) The Social Security Certificates (Amendment) Rules, 1985

published in Notification No. G.S.R. 717(E) in Gazette of India dated the 4th September, 1985.

Corporation, Bombay for the year ended the 31st December, 1985.

[Placed in Library. See No. LT-1481/85]

- (v) The National Savings Certificates First Issue (Amendment) Rules, 1985 published in Notification No. G.S.R. 718(E) in Gazette of India dated the 4th September, 1985.
- (vi) The National Saving Certificates (IV Issues) Amendment Rules, 1985 published in Notification No. G.S.R. 719(E) in Gazette of India dated the 4th September, 1985.
- (vii) The National Savings Certificates (V Issue) Amendment Rules, 1985 published in Notification No. G.S.R. 720(E) in Gazette of India dated the 4th September, 1985.
- (viii) The National Savings Annuity Certificates (Amendment) Rules, 1985 published in Notification No. G.S.R. 721(E) in Gazette of India dated the 4th September, 1985.
- (ix) The National Development Bonds (Amendment) Rules, 1985 published in Notification No. G.S.R. 722(E) in Gazette of India dated the 4th September, 1985.

- (6) A statement (Hindi and English versions) indicating the result of market loans floated in October, 1985.

[Placed in Library. See No. LT-1481/85]

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12.05 hrs.

#### MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 21st November, 1985, agreed without any amendment to the Employment of Children (Amendment) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 13th August, 1985.”

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12.6 hrs.

#### ESTIMATES COMMITTEE

##### Fifteenth Report

[English]

SHRI CHINTAMANI PANIGRAHI (Bhubandeswar) : I beg to present the Fifteenth Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Eighty-Fifth Report of the Committee (7th Lok Sabha) on the Ministry of Works and Housing—Delhi Development Authority—Part I.

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[Placed in Library. See No. LT-1479/85]

- (4) A copy of the Post Office Savings Bank General (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 723(E) in Gazette of India dated the 4th September, 1985 under section 15 of the Government Savings Banks Act 1873.

[Placed in Library. See No. LT-1480/85]

- (5) A copy of the \*Review (Hindi and English versions) by the Government on the working of the Deposit Insurance and Credit Guarantee

\*The Annual Report was laid on the Table on 3rd May, 1986.